

**IN THE NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH (COURT- I) CHENNAI**

ATTENDANCE CUM ORDER SHEET OF THE HEARING
HELD ON **02.05.2024** THROUGH VIDEO CONFERENCING

PRESENT: HON'BLE SHRI. SANJIV JAIN, MEMBER (JUDICIAL)
HON'BLE SHRI. VENKATARAMAN SUBRAMANIAM, MEMBER (TECHNICAL)

IN THE MATTER OF : Brasher Boot Com Ltd
Vs
Forward Shoes (India) Pvt Ltd

MAIN PETITION NUMBER : TCP/205/2017

(IA/MA) APPLICATION NUMBERS

IA(IBC)/1028(CHE)2024

ORDER

Present: Ld. Counsel Ms. Kavitha Surana for the Applicant / Liquidator.

This application has been filed to take on record the 22nd progress report for the quarter ended 31.03.2024.

It is stated that three applications filed by the workmen are pending before NCLT and Hon'ble NCLAT regarding admission of their claims.

Liquidator submits that assets of the company have been sold and distribution has been done.

The liquidation timeline is 10.12.2024.

Report is taken on record, subject to all just exceptions.

Liquidator is directed to complete the process within the extended timeline presuming that no further extension will be given.

IA/(IBC)/1028(CHE)/2024 is accordingly **disposed of**.

Sd/-

(VENKATARAMAN SUBRAMANIAM)
MEMBER (TECHNICAL)

MG

Sd/-

(SANJIV JAIN)
MEMBER (JUDICIAL)